

Item-17

M.A. 1290/2004 in
O.A. 1808/2003

14.7.2004

Present: Shri S.K.Sinha, counsel for the applicant

Shri KCD Gangwani with Shri D.S.Mahendru,
counsel for respondents

M.A. 1290/2004

Applicant's learned counsel pointed that the decision of this Tribunal has not been implemented.

Respondents' learned counsel had informed this Tribunal that keeping in view certain events, the file had to be submitted to the Hon'ble Minister for Urban Development and after the same, it is now being sent to the Appointment Committee of the Cabinet through the proper channel.

In face of the fact that the applicant is superannuating on 31.8.2004, we wish that a decision in this regard may preferably be taken before the applicant superannuates. M.A. is disposed of.

Naik
(S.K. Naik)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman.

/dkm/